

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4088
ANSWERED ON:03.08.2009
BAN ON CONTRACT LABOUR SYSTEM
Singh Shri Brij Bhushan Sharan

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has imposed ban on contract labour system;
- (b) if so, the details thereof;
- (c) whether several organisations/departments under the Government have not yet imposed the ban; and
- (d) if so, the details thereof alongwith the action taken by the Government against the officials responsible in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): Government has not imposed ban on contract labour system. However, under Section 10 of Contract Labour (Regulation & Abolition) Act, 1970, the appropriate Government after consultation with Central Advisory Contract Labour Board (CACLB) may issue notification prohibiting the employment of contract labour in certain establishments.
- (b): So far, 76 Notifications have been issued by the Government to prohibit employment in various establishments in Central sphere under Section 10 of Contract Labour (Regulation & Abolition) Act, 1970.
- (c) & (d): Whenever non implementation of the provision of Contract Labour (Regulation & Abolition) Act, 1970 is detected during inspection by enforcement officers, necessary punitive action is taken. 3132 persons have been prosecuted by the Central Government agencies during the last three years for violation of the Act.